

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF PUBLIC ENTERPRISES**

RAJYA SABHA

**UNSTARRED QUESTION NO. 557
TO BE ANSWERED ON THE 25th JULY, 2023**

Efficacy of the AMRCD mechanism in resolving commercial disputes between CPSEs

557. Dr. Amar Patnaik:

Will the Minister of Finance be pleased to state:

- (a) the reasons for excluding Railways from the Administrative Mechanism for Resolution of CPSEs Dispute (AMRCD) mechanism in resolving commercial disputes between CPSEs;
- (b) whether there is a provision as per the new guidelines for appeal against the decision of the Cabinet Secretary in other legal forums;
- (c) if so, details thereof and, if not, the reasons therefor;
- (d) whether there was a provision for such an appeal before the new guidelines came into effect; and
- (e) if so, details thereof and if not, the reasons therefor?

ANSWER

**THE MINISTER OF STATE FOR FINANCE
(DR. BHAGWAT KISHANRAO KARAD)**

- (a): Disputes related to Railways are not covered under Administrative Mechanism for Resolution of CPSEs Disputes (AMRCD) as it has separate tribunal to handle such matters.
- (b) to (e): No, Sir. The new guidelines aim to reduce litigation, in respect to commercial disputes between CPSEs *inter se* and CPSEs and Government Departments. No such provision existed in the previous dispensation namely Permanent Machinery of Arbitration (PMA).
